



टीएचडीसी इंडिया लिमिटेड THDC INDIA LIMITED



(भारत सरकार एवं उ.प्र.सरकार का संयुक्त उपक्रम)
(A Joint venture of Govt. of India of UP)

No: THDC/RKSH/COMML/C-01/51/4385
Dt.:26.11.2015

To,
Secretary,
Central Electricity Regulatory Commission,
3rd & 4th Floor,
Chanderlok Building,
36, Janpath,
New Delhi - 110 001

Sub.: Submission of information in respect of revenue/expected revenue of Tehri HPP (1000 MW) and Koteshwar HEP (400 MW) for FY 2014-15, FY 2015-16 and FY 2016-17.

Ref.: CERC's Notification No.L-1/9/2009/CERC dated 12.04.2010.

Sir,

With reference to CERC's (Procedures for calculating the expected revenue from tariffs and charges) Regulations, 2010, please find enclosed herewith the financial position of Tehri HPP (1000 MW) and Koteshwar HEP for FY 2014-15, April 2015 to September 2015 and expected revenue for October 2015 to March 2016 and FY 2016-17, on the prescribed formats. The above information in soft copy is also being sent along with this letter.

Thanking you,

yours faithfully,
for & on behalf of THDC India Ltd.

(Manoj Kumar Tyagi)

Dy.General Manager (Commercial)

Encl.: as above.



उत्तराखण्ड UTTARAKHAND

28AA 904842

AFFIDAVIT

BEFORE THE HON'BLE CENTRAL ELECTRICITY REGULATORY COMMISSION, NEW DELHI

IN THE MATTER OF

Central Electricity Regulatory Commission (Procedures for calculating the expected revenue from tariffs and charges) Regulations, 2010.

AND

IN THE MATTER OF

THDC India Limited

(A Joint Venture of Govt. of India & Govt. of U.P.)

Pragatipuram, Bypass Road,

Rishikesh-249 201 (Uttarakhand)

AFFIDAVIT VERIFYING THE ACTUAL REVENUE FOR FY 2014-15 AND APRIL 2015 TO SEPTEMBER 2015 AND EXPECTED REVENUE FOR OCTOBER 2015 TO MARCH 2016 AND FY 2016-17.

I, Manoj Kumar Tyagi, s/o Shri V.S.Tyagi, aged about 52 years, working as Dy. General Manager (Commercial) in THDC India Ltd., Rishikesh, in the above matter, do solemnly affirm and state as follows that:

1. As per CERC notification No.L-1/9/2009/CERC dated 12.4.2010, the applicant shall submit the format containing the financial position for the previous financial year, current financial year and the ensuing financial year.
2. In compliance with above, THDC is hereby submitting the format containing the desired information.

The statements made herein are true to my knowledge and belief and are based on documents/ records available.

Solemnly affirmed at Rishikesh on the day of 26th November that the contents of the above affidavit are true to my knowledge, no part of it is false and nothing material has been concealed therefrom.



This affidavit signed sworn & verified before
me Manoj Kumar Tyagi
who is identified by
on dated 26/11/15 at Rishikesh
Anil Kumar (Notary)
Tehsil Rishikesh

Deponent

Manoj Kumar Tyagi
26/11/15
(Manoj Kumar Tyagi)

(Authorised Signatory)

Name of Utility: THDC INDIA LIMITED

(A) Name of Plant: Tehri HPP(1000 MW)

Stage: I

| Sl. No. | Particulars | Unit | Previous Year (2014-15) | Current Year (2015-16) (Apr- Sep) | Current Year (2015-16) (Oct- Mar) | Ensuing Year (2016-17) |
|---------|---|-----------|----------------------------|---|---|---------------------------|
| (1) | (2) | (3) | (4) | (5) | (6) | (7) |
| 1a | Actual/Expected Availability | % | 83.391 | 71.195 | 95.600 | 77 |
| 1b | Actual/Expected Auxiliary Energy Consumption (Normative) | % | 1.2 | 1.2 | 1.2 | 1.2 |
| 2a | Actual/Expected recovery of Capacity Charge including incentive | Rs Cr | 797.64 | 331.723 | 445.433 | 706.540 |
| 2b | Actual/Expected recovery of Return on Equity | Rs Cr | 549.14 | 293.030 | 243.100 | 536.13 |
| 2c | Actual/Expected recovery of Incentive | | | | | |
| | i) Capacity Charge | Rs Cr | 61.13 | - | 59.620 | - |
| | ii) Energy charge for energy in excess of saleable Design Energy | Rs Cr | 15.83 | - | 37.520 | - |
| | Total Incentive | Rs Cr | 76.960 | 0 | 97.140 | |
| 3 | Actual/Expected Scheduled generation | MU | 2967.131000 | 1745.540000 | 1494.800000 | 2763.436 |
| 4 | Actual/Expected energy rate | | | | | |
| | i) Energy Charge Rate | Paise/kWh | 302.9 | 295.1 | 295.1 | 290.05 |
| | ii) Energy charge for energy in excess of saleable Design Energy | Paise/kWh | 90.00 | - | 90.00 | 90.00 |
| 5 | Actual/Expected recovery of Energy Charges including Energy charge for energy in excess of saleable Design Energy | Rs Cr | 752.43 | 452.660 | 302.488 | 706.540 |
| 6a | Actual Deviation Settlement Mechanism generation | MU | 28.156 | 18.250 | * | * |
| 6b | Actual Deviation Settlement Mechanism rate | Paise/kWh | - | - | - | - |
| 6c | Actual revenue from Deviation Settlement Mechanism | | | | | |
| | i) Deviation Settlement Mechanism | Rs Cr | 12.03 | 5.68 | * | * |
| | ii) Deviation Settlement Mechanism Interest | Rs Cr | 0.15 | 0 | * | * |

* Unpredictable

- 1(a) I. The availability for 2014-15 and April' 2015 to Sep 2015 have been considered on the actual basis.
II. Expected availability for Oct'15 to March'16 and FY 2016-17 have been considered on the basis of tariff petition submitted to Hon'ble CERC on 30.06.15
- 2(a),(b) & (c) 1. These figures for the FY 2014-15 have been calculated on the basis of AFC as submitted to Hon'ble CERC on 31.12.14
2. These figures for the FY 2015-16 and 2016-17 have been calculated on the basis of AFC as submitted to Hon'ble CERC on 30.06.15
- 3 1. Schedule generation for FY 2014-15 has been considered as per actuals and as per tariff petition submitted to Hon'ble CERC on 31.12.14.
2. Schedule generation for Apr'15 - Sep' 15 has been considered as actuals and expected schedule generation for Oct' 15 to March 16 and F.Y. 2016-17 have been considered as per tariff petition submitted to Hon'ble CERC on 30.06.15.
- 4 & 5 1. Figures have been calculated on the basis of AFC as submitted to Hon'ble CERC on 31.12.14 and CERC Tariff Regulations, 2014.
2. Figures have been calculated on the basis of AFCs as submitted to Hon'ble CERC on 30.06.15 and CERC Tariff Regulations, 2014.

4.

Name of Utility: THDC INDIA LIMITED

(B) Name of Plant: Koteswar HEP(400 MW)

Stage:

| Sl. No. | Particulars | Unit | Previous Year (2014-15) | Current Year (2015-16) (Apr- Sep) | Current Year (2015-16) (Oct- Mar) | Ensuing Year (2016-17) |
|---------|---|-----------|----------------------------|---|---|---------------------------|
| (1) | (2) | (3) | (4) | (5) | (6) | (7) |
| 1a | Actual/Expected Availability | % | 67.973 | 76.596 | 72.167 | 67.000 |
| 1b | Actual/Expected Auxiliary Energy Consumption (Normative) | % | 1.0 | 1.0 | 1.0 | 1.0 |
| 2a | Actual/Expected recovery of Capacity Charge including incentive | Rs Cr | 271.23 | 154.35 | 145.42 | 273.18 |
| 2b | Actual/Expected recovery of Return on Equity | Rs Cr | 157.94 | 100.59 | 86.45 | 174.88 |
| 2c | Actual/Expected recovery of Incentive | | | | | |
| | i) Capacity Charge | Rs Cr | 3.88 | - | 29.75 | - |
| | ii) Energy charge for energy in excess of saleable Design Energy | Rs Cr | 3.28 | - | 10.39 | - |
| | Total Incentive | Rs Cr | 7.16 | | 40.14 | |
| 3 | Actual/Expected Scheduled generation | MU | 1186.260000 | 726.040000 | 549.150000 | 1143.272 |
| 4 | Actual/Expected energy rate | | | | | |
| | i) Energy Charge Rate | Paise/kWh | 265.70 | 268.40 | 268.40 | 271.50 |
| | ii) Energy charge for energy in excess of saleable Design Energy | Paise/kWh | 90.00 | - | 90.00 | - |
| 5 | Actual/Expected recovery of Energy Charges including Energy charge for energy in excess of saleable Design Energy | Rs Cr | 270.59 | 171.36 | 109.06 | 273.18 |
| 6a | Actual Deviation Settlement Mechanism generation | MU | 11.82 | 3.78 | 0.87 | * |
| 6b | Actual Deviation Settlement Mechanism rate | Paise/kWh | - | - | - | - |
| 6c | Actual revenue from Deviation Settlement Mechanism | | | | | |
| | i) Deviation Settlement Mechanism | Rs Cr | 3.38 | 1.82 | * | * |
| | ii) Deviation Settlement Mechanism Interest | Rs Cr | 0.06 | 0.00 | * | * |

* Unpredictable

1(a) The availability for 2014-15 and Apr' 2015 to Sep' 2015 have been considered on the actual basis and expected availability for Oct'15 to March'16 and FY 2016-17 have been considered on the basis of tariff petition submitted to Hon'ble CERC on 31.12.14.

2(a),(b) & (c) These figures has been calculated on the basis of AFC as submitted to Hon'ble CERC on 31.12.14.

3 Schedule generation for FY 2014-15 and April'2015 to Sep'2015 have been considered as per actuals and expected schedule generation for Oct'15 to March 16 and F.Y. 2016-17 have been considered as per tariff petition submitted to Hon'ble CERC on 31.12.14.

4 & 5 Figures have been calculated on the basis of AFCs as submitted to Hon'ble CERC on 31.12.14 and CERC Tariff Regulations, 2014.

S.